## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.89/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2016

NAME OF THE PARTIES: M/s. Quinn Silver City Sweden AB

V/s. M/s. Quinn Silver City India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 186 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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## **ORDER**

## C.P. No. 89/186/CLB/MAH/2012

- 1. Ld. Counsel from the side of the Petitioner is present. None appeared from the side of Respondent, as it had happened in the past.
- 2. After some discussion the Bench is of the Opinion that it has become "impracticable" to hold the meeting because of non-cooperation and non-appearance from the side of the Respondent.
- 3. Attention has been drawn on an Old Agenda and the notice dated 21.12.2011. Due to lapse of so many years and due to certain change in the circumstances it is now required to place on records the consent of directors and the agenda to be fixed so that on the basis of the latest information, if deem fit, the Bench may have directed to hold an EGM.

4. Ld. Counsel has submitted that the due compliance can be made and a draft copy of an agenda can also be placed before the court.

5. For this compliance next date is fixed on 15.12.2016.

Dated: 10.11.2016

sd/-Shri M.K. Shrawat

Member (Judicial)